

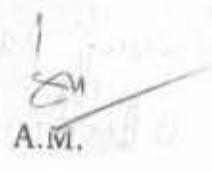
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 468 OF 2006

Applicant/s Smt. Malti Devi Dang Respds. UDI & Ors.

Advocate for Applicant/s Sh. S. Lal. Advocate for Respondent/s Sh. S. M. Mehta

Notes of the Registry	Orders of the Tribunal	Sheet No. 12
	<p>29.05.2009</p> <p>Hon'ble Mr. Ashok S. Karamadi, J.M. Hon'ble Mr. S.N. Shukla, A.M.</p> <p>Learned counsel for the applicant states that grievance of the applicant does not survive for consideration having regard to the fact that respondents have considered his grievance and passed the order but however, as he has not get the copy of said order, he seeks some time. We are not inclined to grant any further time since it is an old matter. However, liberty is given to the applicant to agitate his grievance if he is not satisfied with the order passed by the respondents.</p> <p>In view of the above, this O.A. is dismissed as having become infructuous.</p> <p> A.M.</p> <p> J.M.</p> <p>/M.M/</p>	

Contd. On Sheet No. _____